

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3146

ANSWERED ON:13.12.2011

MISUSE OF DOMESTIC VIOLENCE ACT

Raghavendra Shri B. Y.; Sayeed Muhammed Hamdulla A. B.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether several instances of misuse of domestic violence act has been reported;
- (b) if so, the total number of such cases reported and accused arrested and action taken against them during each of the last three years and the current year, State-wise; and
- (c) the steps taken by the Government to protect the innocent people/families and to check misuse of the said Act in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a)to(c): Some instances of misuse of domestic violence act have been reported. There is not data maintained centrally on this matter. As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against Women lies with the State Governments and Union Territory Administrations. Ministry of Home Affairs has advised State Government/UT Administrations for ensuring training of law enforcement authorities in proper and unbiased implementation of existing laws.